

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 30**

**C.P. (IB)/176(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.05.2024**

NAME OF THE PARTIES:      **SMALL INDUSTRIES DEVELOPMENT**  
**BANK OF INDIA THROUGH RISHABH**  
**CHAND LODHA V/s SMT. KAUSHALIYA**  
**OMPRAKASH AGARWAL PG TO KOSAS**  
**EXPORTS LIMITED**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Mr. Vishal Hirawat, Advocate appeared for the Financial creditor.
2. Learned Counsel for the Personal Guarantor seeks further time to file reply stating that reply is ready and it is being sent for affirmation.
3. List this matter on **05.06.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna